Date of

Order with Signature

Office note as to action (if any) taken on order

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the treguest of Ld. coursel for bett sides adjol. 28.2.2001 for Percemptony breaking. No further time will be allewed and on that day hie matter will be disposed of even in the observe Ld. coursel of either side.

11 ORDER DATED 28 .2 .2001 .

Heard Mr.H.M.Dhal, learned counsel for the applicants and Mr.B.Pal, learned Senior Counsel appearing for the Respondents and have also perused the records.

In this Original Application,95 applicants who have been permitted to pursue this O.A. jointly have prayed for a direction to the Respondents to implement the order dated 26.4.1989 at Annexure-1 with regard to the applicants and to direct the Respondents to pay them their arrears from 1.4.1973 in the scale of pay as revised from time to time.

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A-Ds returned Vice chairman from all resports. counter not biled for orders

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Serial No. of Order

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contd or 11. e. dt .28 .2 .01 .

Respondents have filed their counter opposing the prayers of the applicants.No rejoinder has been filed by the applicants.

For the present purpose, it is not necessary to go into too many facts of the case and the essential facts are also not in dispute. Applicants case is that they were initially appointed on different dates mentioned in the Original Application in Cuttack-paradeep construction project. Later on they were posted in Open line and at the time of filing the application, they were working under different PWIs, Cuttack, and PWI Gorakhnath. Applicants have stated that while they were working as such in the casual establishment their services were regularised against 40% permanent construction reserved posts.Later on in circular dt. 26.4.1989 it was ordered that those casual labourers, who have been regularised against PCR posts their date of regularisation should date back to 1.4.1973. Case of the Applicants is that the three conditions envisaged in the circular is that labourers biled should be in the roll of construction organisation as on 1.4.1973 and they had rendered three years or more aggregate

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casual service and they were en turn for regularisation w.e.f. 1.4.1973.In view of this applicants want that they should have been regularised w.e.f.

1.4.1973 in the construction organisation and arrears should be paid to them from 1.4.1973.

Respondents/their counter 5. have denied the averments of the applicants that they were regularised against PCR posts. They have stated in para 6.3 that applicants were not regularised against PCR posts. They have all been regularised in Open line during 1976,1978,1979 and 1980. Respondents have alongwith their counter enclosed a statement at Annexure-1 indicating the names and dates of regularisation of most of the 95 applicants. From this it is clear that they were regularised in open line and not under PCR posts. It is submitted by Mr.Dhal, kearned counsel for the applicants that in accordance with the circular dated 26.4.1989 the applicants have a right to get absorbed in construction organisation against 40% PCR posts

order at 21.11.95

Three weeks as a last Chance to bile counter.

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-2P/FEG-40 (A) Serial Order with Signature Date of No. of Order Order and therefore, thebenefits cannot be denied to them. We have considered the above submission of the learnedcounsel for both sides carefully. Prior to creation of PCR posts on the basis of 40% of average staff strength of preceding three years casual workers working in Construction organisation were entitled to get regularised against openline vacancies.Applicants have stated that they were later on program brought over to open line but they xxxx have not indicated when they were brought over to open line from construction organisation. Be that as it may the averments of the Respondents that the applicants have been regulari sed in open line in 1976,1978,1979 and 1980 has not been denied by the applicants. This is also apparent from the annexure at Annexure-1.As the applicants were regularised in the een line they did not have any right

to get considered again for regulari-

back of regularisation of PCR posts who

have been regularised earlier came up

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sation against PCR posts in construction organisation. The circular about getting

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ORDERS OF THE TRIBUNAL

because the actual order of regularisation of BCR posts was issued sometime in 1989 and therefore, even though posts were created w.e.f. 1.4.1973 that is why the dating back order was given to those who have already been regularised.

- In view of the above, we hold that the applicants have been regularised in open line and therefore can not claim that prior to 1989 their regularisation should be dated back to 1.4.1973 that too in construction organisation. The prayer is therefore, held to be without any me rit .
 - In the result, therefore, the Original Application is dismissed . No costs.

(G.NARASIMHAM) MEMBER (JUDICIAL)

KNM/CM.